

mists owing allegiance to the provisional Government of Khalistan along with Pakistanis who are members of the Kashmir Liberation Front from Britain, Canada and USA into J&K State to carry out their disruptive and antinational activities ;

(b) if so, the details thereof ; and

(c) the measures taken by Government to check their infiltration into J&K State to carry out their nefarious activities ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) to (c) There have been reports that some terrorists from abroad may be attempting to enter India. All concerned authorities are maintaining due vigilance.

Functions and Duties of SGPC Under Sikh Gurdwaras Act

4159. **SHRI G.S. NIHALSINGH-WALA :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) the function and duties of shiromani Gurdwara Prabandhak Committee constituted under the Sikh Gurdwaras Act ;

(b) whether the Shiromani Gurdwara Prabandhak Committee had been performing their duties in accordance with the Act ;

(c) if so, how it reconciles its position with the accumulation of arms, construction of bunkers and harbouring criminals and terrorists in places of worship ; and

(d) if not, the action taken or proposed to be taken by Government against this body ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) The Shiromani Gurdwara Prabandhak

Committee referred to as the Board in the Sikh Gurdwaras Act, 1925 manages directly certain important and historical Gurdwaras Specified in Sections 85 and 86(2) of the Act and has also the authority of control, direction and general superintendence over the committees of management appointed under the Act in respect of other notified Gurdwaras. The powers and duties of the Board are contained in chapter X of the Act.

(b) to (d) The Act purports to provide for better administration of the Gurdwaras covered by it. It is true, however, that SGPC allowed the Golden Temple and other Gurdwaras under its management or its control to be misused for accumulation of arms and as a refuge for persons wanted by law. There is no enabling provision in the Act, at present for action being taken against the Shiromani Gurdwara Prabandhak Committee in such a situation. However, FIR has been lodged in Amritsar against Shri G S. Tohra, President of the SGPC arising out of these matters.

Import and Export of Computers

4151. **DR. VASANT KUMAR PANDIT :** Will the PRIME MINISTER be pleased to state :

(a) the total number of computers imported during the last three years together with the names of the foreign company from whom these were imported ;

(b) the cost of each computer in foreign exchange ;

(c) whether out of the above, some computers were exported to the Soviet Union during the last three years ;

(d) whether computer exported to the Soviet Union were against rupee payment, if so, the total value of computers exported ;

(e) whether it is a fact that the Soviet Union is re-exported such computers to